

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**S. Tax Miscellaneous Application No. 77558 of 2019
AND
S. Tax Appeal No. 76649 of 2014**

Arising out of Order-In-Appeal No.62/JSR/2014 dated 14/08/2014 passed by Commissioner (Appeals), Central Excise & Service Tax, Ranchi.

Commr. of Central Excise & S. Tax, Jamshedpur

143, New Baradwari, Sakchi,
Jamshedpur, Jharkhand, 831001

Appellant (s)

VERSUS

M/s. G. N. Jha & Sons

Noamundi Bazar,
West Singhbhum (Jharkhand), 833218

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

ORDER NO.MO/75075/2020 & FO/75090/2020

Date of Hearing : 15 January 2020
Date of Decision : 15 January 2020

PER BENCH:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

S. Tax Appeal No. 76649 of 2014

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Pooja